

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 768/89.

New Delhi, this the 15th day of March, 1994,

SHRI J.P.SHARMA, MEMBER(J).
SHRI B.K.SINGH, MEMBER(A).

1. Shri Baljit Singh,
S/o Shri Jagtar Singh,
Aged 35 years,
Travelling Ticket Examiner,
Northern Railway,
Ferozepur.
2. Shri Kanwar Singh,
S/o Shri Jaspal Singh,
aged 32 years,
Travelling Ticket Examiner,
Northern Railway,
Ferozepur.Applicants

(By advocate Shri B.S.Mainee)

Versus

1. The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railay Manager,
Northern Railway,
Ferozepur.Respondents

(By advocate Shri D.S.Mahendru, for
Shri P.S.Mahendru)

O R D E R (ORAL)

SHRI J.P.SHARMA :

Both the above applicants filed this application jointly aggrieved by the declaration of result of written examination dated 16-3-89 wherein they were not enlisted as having cleared the examination. The relief claimed by the applicants was that since they have worked for more than six months an ad hoc basis, so their services be

regularised and that they may be granted the salary and should not be reverted to the substantive post.

2. On 12-4-89, an interim relief was granted that the applicants may not be reverted from the post of Ticket Collector, in the meanwhile. A notice was issued to the respondents who contested this application and opposed the grant of the relief prayed for on a number of grounds to which the applicant has also filed the rejoinder.

3. The matter was taken up today for hearing when Shri D.S.Mahendru appeared as proxy counsel for Shri P.S.Mahendru, counsel representing the respondents-Railways and he stated that on query from the respondents, he was informed that both the applicants have since been regularised on the post of Ticket Collector. Assuming this statement of the learned counsel at the Bar as correct, the counsel for the applicants Shri B.S.Mainee does not want to press this application and seeks to withdraw the same in view of the fact that the application has become infructuous.

4. We are not going into the merit of the matter and the application is, therefore, dismissed as withdrawn on the statement of the counsel for the respondents taken for granted by the applicants' counsel. If subsequently, the applicants have any grievance surviving, according to law, then, they can assail the same, if so advised. Cost on parties.

(B.K.SINGH)
MEMBER(A)

J.P.SHARMA
(J.P.SHARMA)
MEMBER(J)

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